

**Table I - Summary Statement showing holding of specified securities of the listed entity**

Category (I)	Category of shareholder (II)	No. of shareholder (III)	No. of fully paid up equity shares held (IV)	Partly paid-up equity shares held (V)	No. of shares underlying Depository Receipts (VI)	Total no. shares held (VII) = (IV)+(V)+(VI)	Shareholding as a % of total no. of shares (calculated as per SCRR, 1957) As a % of (A+B+C2) (VIII)	Number of Voting Rights held in each class of securities (IX)			No. of Shares Underlying Outstanding convertible securities (including Warrants, ESOP etc.) (X)	Total No of shares on fully diluted basis (including warrants, ESOP, Convertible Securities etc.) (XI)=(VII+X)	Shareholding, as a % assuming full conversion of convertible securities (as a percentage of diluted share capital) (XII) = (VII)+(X) As a % of (A+B+C2)	Number of Locked in shares (XIII)		Number of Shares pledged (XIV)		Non-Disposal Undertaking (XV)		Other encumbrances, if any (XVI)		Total Number of Shares encumbered (XVII) = (XIV+XV+XVI)		Number of equity shares held in dematerialized form (XVIII)		
								No of Voting Rights		Total as a % of (A+B+C)				No. (a)	As a % of total Shares held (b)	No. (a)	As a % of total shares held (b)	No. (a)	As a % of total shares held (b)	No. (a)	As a % of total shares held (b)	No. (a)	As a % of total shares held (b)		No. (a)	As a % of total shares held (b)
								Class eg: X	Class eg: Y																	
(A)	Promoter & Promoter Group																									
(B)	Public																									
(C)	Non Promoter-Non Public																									
(C1)	Shares underlying DRs						NA																			
(C2)	Shares held by Employee Trusts																									
	<b>Total</b>																									

**Table II - Statement showing holding of specified securities by the Promoter and Promoter Group**

Category & Name of the Shareholders (I)	Entity type Promoter or Promoter group (Promoter group would exclude promoters) (II)	PAN (III)	No. of share holder (IV)	No. of fully paid up equity shares held (V)	Partly paid-up equity shares held (VI)	No. of shares underlying Depository Receipts (VII)	Total no. shares held (VIII = V+VI+VII)	Shareholding % calculated as per SCRR, 1957 As a % of (A+B+C2) (IX)	Number of Voting Rights held in each class of securities (X)				No. of Shares Underlying Outstanding convertible securities (including Warrants, ESOP etc.) (XI)	Total No of shares on fully diluted basis (including warrants, ESOP, Convertible Securities etc.) (XII)=(VIII+XI)	Total shareholding, as a % assuming full conversion of convertible securities (as a percentage of diluted share capital) (XIII) = (VIII)+(XI) as a % of A+B+C2	Number of Locked in shares (XIV)		Number of Shares pledged (XV)		Non-Disposal Undertaking (XVI)		Other encumbrances, if any (XVII)		Total Number of Shares encumbered (XVII) = (XIV+XV+XVI)		Number of equity shares held in dematerialized form (XIX)	
									No of Voting Rights			Total as a % of Total Voting rights				No. (a)	As a % of total Shares held (b)	No. (a)	As a % of total shares held (b)	No. (a)	As a % of total shares held (b)	No. (a)	As a % of total shares held (b)	No. (a)	As a % of total shares held (b)		
									Class X	Class Y	Total																
(1) Indian																											
(a) Individuals/Hindu undivided Family																											
Name (xyz...)																											
(b) Central Government/ State Government(s)																											
Name (xyz...)																											
(c) Financial Institutions/ Banks																											
Name (xyz...)																											
(d) Any Other (specify)																											
Name (xyz...)																											

	<b>Sub-Total (A)(1)</b>																					
<b>(2)</b>	<b>Foreign</b>																					
<b>(a)</b>	Individuals (Non-Resident Individuals/ Foreign Individuals)																					
	Name (xyz...)																					
<b>(b)</b>	Government																					
	Name (xyz...)																					
<b>(c)</b>	Institutions																					
	Name (xyz...)																					
<b>(d)</b>	Foreign Portfolio Investors																					
	Name (xyz...)																					
<b>(e)</b>	Any Other (specify)																					
	Name (xyz...)																					
	<b>Sub-Total (A)(2)</b>																					
	<b>Total Shareholding of Promoter and Promoter Group (A) = (A)(1)+(A)(2)</b>																					
Details of Shares which remain unclaimed may be given here along with details such as number of shareholders, outstanding shares held in demat/unclaimed suspense account, voting rights which are frozen etc.																						

**Note:**

- 1) PAN would not be displayed on website of Stock Exchange(s).
- 2) The term "Encumbrance" has the same meaning as assigned under SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended from time to time.
- 3) Details of promoter and promoter group with shareholding "Nil" can be accessed from here.



	Name (Xyz)																			NA						
(g)	Asset Reconstruction Companies																			NA						
	Name (Xyz)																			NA						
(h)	Sovereign Wealth Funds																			NA						
	Name (Xyz)																			NA						
(i)	NBFCs registered with RBI																			NA						
	Name (Xyz)																			NA						
(j)	Other Financial Institutions																			NA						
	Name (Xyz)																			NA						
(k)	Any Other (specify)																			NA						
	Name (Xyz)																			NA						
	<b>Sub-Total B(1)</b>																			NA						
<b>(2)</b>	<b>Institutions (Foreign)</b>																			NA						
(a)	Foreign Direct Investment																			NA						
	Name (Xyz)																			NA						
(b)	Foreign Venture Capital Investors																			NA						
	Name (Xyz)																			NA						
(c)	Sovereign Wealth Funds																			NA						
	Name (Xyz)																			NA						
(d)	Foreign Portfolio Investors Category I																			NA						
	Name (Xyz)																			NA						
(e)	Foreign Portfolio Investors Category II																			NA						
	Name (Xyz)																			NA						
(f)	Overseas Depositories (holding DRs) (balancing figure)																			NA						
	Name (Xyz)																			NA						



	promoters disclosed under 'Promoter and Promoter Group' category)																		
	Name (Xyz)																		NA
(e)	Trusts where any person belonging to 'Promoter and Promoter Group' category is 'trustee', 'beneficiary', or 'author of the trust'																		NA
	Name (Xyz)																		NA
(f)	Investor Education and Protection Fund (IEPF)																		NA
	Name (Xyz)																		NA
(g)	Resident Individuals holding nominal share capital up to Rs. 2 lakhs																		NA
	Name (Xyz)																		NA
(h)	Resident Individuals holding nominal share capital in excess of Rs. 2 lakhs																		NA
	Name (Xyz)																		NA
(i)	Non Resident Indians (NRIs)																		NA
	Name (Xyz)																		NA
(j)	Foreign Nationals																		NA
	Name (Xyz)																		NA
(k)	Foreign Companies																		NA
	Name (Xyz)																		NA
(l)	Bodies Corporate																		NA
	Name (Xyz)																		NA



(m)	Any Other (specify) Name (Xyz)																			NA							
																					NA						
	<b>Sub-Total (B)(4)</b>																				NA						
	<b>Total Public Shareholding (B) = (B)(1) + (B)(2) + (B)(3) + B(4)</b>																				NA						

Details of the shareholders acting as persons in Concert including their Shareholding (No. and %):

Details of Shares which remain unclaimed may be given here along with details such as number of shareholders, outstanding shares held in demat/unclaimed suspense account, voting rights which are frozen etc.

**Note:**

(1) PAN would not be displayed on website of Stock Exchange(s).

(2) The above format needs to be disclosed along with the names of the shareholders holding 1% or more than 1% of shares of the listed entity. Column no. (XIII) is not applicable in the above format.

(3) W.r.t. the information pertaining to Depository Receipts, the same may be disclosed in the respective columns to the extent information available and the balance to be disclosed as held by custodian.

(4) Categorization and disclosure of each shareholder category should be carried out in the order prescribed in the above format. If a shareholder is falling under more than one category, then the same shall be classified in the category falling first in the order prescribed in the above format. Shareholding under any of the categories shall be unique and will not be duplicated under multiple categories.

(5) Sub-categorization of shares under column no. (XV) will be based on shareholding (no. of shares) under the following sub-categories:

(i) Shareholders who are represented by a nominee Director on the board of the listed entity or have the right to nominate a representative (i.e. Director) on the board of the listed entity.

(ii) Shareholders who have entered into shareholder agreement with the listed entity.

(iii) Shareholders acting as persons in concert with promoters.



**Table IV - Statement showing holding of specified securities by the Non-Promoter Non-Public shareholders**

	Category & Name of the Shareholders (I)	PAN (II)	No. of shareholder (III)	No. of fully paid up equity shares held (IV)	Partly paid-up equity shares held (V)	No. of shares underlying Depository Receipts (VI)	Total no. shares held (VII = IV+V+VI)	Shareholding % calculated as per SCRR, 1957 As a % of (A+B+C2) (VIII)	Number of Voting Rights held in each class of securities (IX)			No. of Shares Underlying Outstanding convertible securities (including Warrants, ESOP, etc.) (X)	Total No of shares on fully diluted basis (including warrants, ESOP, Convertible Securities etc.) (XI)=(VII+X)	Total shareholding, as a % assuming full conversion of convertible securities (as a percentage of diluted share capital) (XII)	Number of Locked in shares (XIII)		Number of Shares pledged (XIV)		Non-Disclosure Undertaking (XV)		Other encumbrances, if any (XVI)		Total Number of Shares encumbered (XVII) = (XIV+XV+XVI)		Number of equity shares held in dematerialized form (XVIII)		
									No of Voting Rights		Total as a % of Total Voting rights				No. (a)	As a % of total Shares held (b)	No. (a)	As a % of total shares held (b)	No. (a)	As a % of total shares held (b)	No. (a)	As a % of total shares held (b)	No. (a)	As a % of total shares held (b)			
									Class X	Class Y																Total	
(1)	Custodian/DR Holder																										
(a)	Name of DR Holder (If available)																										
(i)	abc...																										
(ii)	efg...																										
	Sub-Total (C1)																										
(2)	Employee Benefit Trust / Employee Welfare Trust under SEBI (Share Based Employee Benefits and Sweat Equity) Regulations, 2021																										
(a)	Name (abc...)																										
	Sub-Total (C2)																										
	Total Non Promoter - Non Public																										

Shareholding (C) = (C1) + (C2)																			
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**Note:**

(1) PAN would not be displayed on website of Stock Exchange(s).

(2) The above format needs to be disclosed along with the names of the shareholders holding 1% or more than 1% of shares of the listed entity. Column no. (XIII) is not applicable in the above format.

(3) W.r.t. the information pertaining to Depository Receipts, the same may be disclosed in the respective columns to the extent information available.

**Table V- Statement showing details of significant beneficial owners**

Sr. No	Details of the SBO (I)			Details of the registered owner (II)			Details of holding/ exercise of right of the SBO in the reporting company, whether direct or indirect*: (III)			Date of creation / acquisition of significant beneficial interest# (IV)
	Name	PAN/ Passport No. in case of a foreign national\$	Nationality	Name	PAN / Passport No. in case of a foreign national	Nationality	Whether by virtue of:			
							(a) Shares		%	
							(b) Voting rights		%	
							(c) Rights on distributable dividend or any other distribution		%	
							(d) Exercise of control			
							(e) Exercise of significant influence			

\* In case the nature of the holding / exercise of the right of a SBO falls under multiple categories specified under (a) to (e) under Column (III), multiple rows for the same SBO shall be inserted accordingly for each of the categories.

# This column shall have the details as specified by the listed entity under Form No. BEN-2 as submitted to the Registrar.

\$ PAN/ Passport number not to be disclosed on the website of the Stock Exchange(s).

**Table VI - Statement showing foreign ownership limits**

	<b>Board approved limits</b>	<b>Limits utilized</b>
As on shareholding date		
As on the end of previous 1st quarter		
As on the end of previous 2nd quarter		
As on the end of previous 3rd quarter		
As on the end of previous 4th quarter		